

29.10.2009

CP 17/2009 (OA No. 210/2009)

Mr. A.N. Mathur, Counsel for applicant.  
None present for respondents.

Issued Dasti Notices to the  
respondents No.....1.....  
vide Desp. No...13.9.6.....  
Dated.....4-11-09.....  
Affidavit not filed.  
Power to Reply  
not filed.

✓  
9/11/09

In this case, notices were issued to the respondents on 10.07.2009. There is no intimation regarding service of notices on the respondents. The Registry is directed to issue fresh notices to the respondents returnable within a period of four weeks.  
**Dasti service permitted.**

Let the matter be listed on 17.12.2009 on which date the respondents shall file reply.

  
**(B.L. KHATRI)**  
**MEMBER(A)**

  
**(M.L. CHAUHAN)**  
**MEMBER (J)**

AHQ

17.12.2009

CP 17/2009 (OA No. 210/2009)

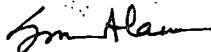
Mr. Amit Mathur, Counsel for applicant.  
None present for respondents.

copy given to  
No 1186  
18/12/09  
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Learned counsel for the applicant submits that the applicant had already joined the station where he was transferred. Hence he does not want to pursue this Contempt Petition.

Accordingly the present Contempt Petition has become infructuous and is dismissed. Notices issued to the respondents are hereby discharged.

  
**(B.L. KHATRI)**  
**MEMBER(A)**

  
**(JUSTICE S.M.M. ALAM)**  
**MEMBER (J)**

AHQ